

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5642
ANSWERED ON:10.05.2012
VACANT POSTS OF JUDGES
Punia Shri P.L.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the reservation policy pertaining to the appointment of SC/ST/OBC/Minority/Women judges;
- (b) the number of judges who are members of SC/ST/OBC/Minority/Women in every High Court and the Supreme Court; and
- (c) the vacancies for the posts of SC/ST/OBC/Minority/Women judges in for the various High Courts and the Supreme Court?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (c): Appointment of Judges of the Supreme Court and High Courts are made under Articles 124 and 217 of the Constitution of India respectively. These do not provide for reservation. However, the Government has been requesting Chief Justices of High Courts that due representation of Scheduled Castes, Scheduled Tribes, Other Backward Classes, notified Minorities and Women candidates may be kept in view while recommending names for appointment as Judges of High Courts.